

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2829
ANSWERED ON:29.08.2012
NABBING CORRUPT PUBLIC SERVANTS
Gandhi Shri Dilip Kumar Mansukhlal

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Vigilance Commission has been considering to nabbing corrupt public servants and making them liable for prosecution even after retirement;
- (b) if so, the details thereof; and
- (c) the steps being taken to improve the position of employment in various Government departments?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): The Central Vigilance Commission (CVC) does not nab public servants. As per the existing provisions of law, it is the investigating agencies i.e. Central Bureau Investigation (CBI)/Police who nab corrupt public servants and file charge sheets against them before the competent courts.

As per functions assigned to the Commission under Section 8(1)(f) of the CVC Act, 2003, the Commission, inter-alia, exercises superintendence over the Delhi Special Police Establishment (CBI) in so far as it relates to investigation of offences under the Prevention of Corruption Act, 1988, reviews the progress of such investigations and also reviews the progress of applications pending with competent authorities for sanction of prosecution. Under Section 19 of the Prevention of Corruption Act, 1988, no previous sanction of the Government/ Competent authority is required for prosecution of public servant after retirement for offences under the said Act.

(c): All Ministries/Departments are required to review their vacancies vis-À-vis the work load regularly and take necessary steps in the light of such reviews. There is provision for filling up vacancies by Government Departments as per the requirements subject to extant guidelines and rules on the matter.